

ASSAM ACT VI OF 1951

*THE ASSAM APPROPRIATION (No.2) ACT, 1951

[Published in the "Assam Gazette, Extraordinary", dated the 31st March 1951]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March 1951

Be it enacted by the Assam Legislative Assembly as follows :—

1. **Short title.**—This Act may be called the Assam Appropriation (No.2) Act, 1951.

2. **Issue of Rs.93,80,264 out of the Consolidated Fund of the State of Assam for the year 1950-51.**—From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of ninety-three lakhs, eighty thousand, two hundred and sixty-four towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1951, in respect of the services specified in column (2) of the Schedule.

3. **Appropriation.**—The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1951.

SCHEDULE

Grant No.	(Service and purposes) Major Heads	Sums not exceeding—		
		Voted by the Assembly	Charged on the Conso- lidated Fund	Total
(1)	(2)	(3)		
		Rs.	Rs.	Rs.
2	Charges on account of Land Revenue ..	46,172	..	46,172
4	Charges on account of Stamps ..	2,936	..	2,936
5	Charges on account of Forests	1,58,190	..	1,58,190
6	Charges on account of Registration ..	170	..	170
7	Charges on account of Motor Vehicles Taxation Act.	36,575	..	36,575
9	Charges on account of Navigation, Embank- ment and Drainage Works.	30,119	..	30,119

*For Statement of Objects and Reasons see Assam Gazette, Extraordinary, March 26, 1951, page 47.

Grant No.	(Services and purposes) Major Head	Sums not exceeding—		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
(1)	(2)	(3)		
		Rs.	Rs.	Rs.
10	Charges on account of General Administration.	4,23,425	3,228	4,26,653
11	Charges on account of Administration of Justice.	61,719	..	61,719
12	Charges on account of Jails	6,86,265	..	6,86,265
13	Charges on account of Police -	2,27,728	..	2,27,728
16	Charges on account of Education	2,04,237	..	2,04,237
17	Charges on account of Medical	97,735	..	97,735
18	Charges on account of Public Health	39,775	..	39,775
19	Charges on account of Agriculture	30,569	..	30,569
20	Charges on account of Veterinary	30,200	..	30,200
21	Charges on account of Co-operation—I.— Co-operative Societies.	10,000	..	10,000
21A	Charges on account of Rural Development	2,81,468	..	2,81,468
22	Charges on account of Industries and Supplies— I.—Sericulture and Weaving	15,000	..	15,000
22A	Charges on account of Cottage Industries	26,500	..	26,500
23	Charges on account of Miscellaneous Departments.	9,825	..	9,825
25	Charges on account of Public Works Tools and Plants and Establishment.	59,017	..	59,017
28	Charges on account of Superannuation Allowance and Pension and Payment of Commuted Value of Pension.	21,071	..	21,071
30	Charges on account of Miscellaneous Charges.	44,74,360	1,79,848	46,54,208
31	Charges on account of Extraordinary Charges.	22,23,550	..	22,23,550
36A	Charges on account of Capital Account of other Works outside the Revenue Accounts.	482	..	482
37	Charges on account of Capital Outlay on Schemes of State Trading.	100	..	100
	Grand total	91,97,188	1,83,076	93,80,264